

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 313**

New IA-3413/2024, IA-3827/2022, IA-1395/2021, IA-1591/2021  
IA-2942/2023, IA-5634/2021, CA-292/2019, IA-2592/2024, IA-2021/2024

**IN**  
**IB-495(ND)2017**

**IN THE MATTER OF:**

M/s. Impex Services India Pvt. Ltd.	.... Petitioner/Applicant
Vs.	
M/s. SSMP Industries Ltd.	.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant	: Mr. Naveen Sharma, Mr. Narendra Kumar, Advs. In IA-5634/2021
For Respondent	: Mr. Naveen Sharma, Mr. Narendra Kumar, Advs. For R-1, 2 & 3 in IA-3827/2022, Mr. Abhirath Parashar, Mr. Sirish Gupta, Advs. For R-5 in IA/1591/2021 & 1395/2021
For PNB	: Mr. Naman Shukla, Adv. In IA-1395/2021, IA-1591/2021, IA-5634/2021
For the RD	: Ms. Shankari Mishra, Ms. Aakash Sharma, Advs.
For Liquidator	: Mr. Chandan Dutta, Mr. Harshit Patra, Advs.
For Ex-RP	: Mr. IPS Oberoi, Mr. R.K. Shrivastava, Advs.

**ORDER**

**IA-3413/2024**

Issue notice to Respondents.

The Applicant is directed to serve notice along with a copy of the application to the Respondents by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 07.08.2024.**

**IA-3827/2022**

**Order reserved.**

**IA-1395/2021, IA-1591/2021**

One week further time granted to the Respondent to file the written submissions.

List the matter for compliance on **07.08.2024.**

**IA-2942/2023**

This application has been filed by the Applicant under proviso to sub section 5 of Section 33 of IBC, 2016 read with section 60(5) of the IBC code, 2016 seeking permission to defend the suit filed by respondent bearing CS DJ NO. 208706/2016 and continue pursuing suit bearing CS DJ NO. 207596/2016 filed by Corporate Debtor in Liquidation before the Court of Ld. Additional District Judge, Saket Court fixed for 21.07.2023.

We have heard the submissions made by the Learned Counsel appearing for the Applicant and perused the application. We allow the prayer made in this application. The Liquidator is permitted to prosecute the abovementioned suits.

IA **disposed of.**

**IA-5634/2021**

Pleadings are complete.

List the matter on **07.08.2024** for arguments.

**CA-292/2019**

List the matter on **07.08.2024** for arguments.

**IA-2592/2024**

This application is **dismissed** as infructuous.

**IA-2021/2024**

List the matter on **07.08.2024** for arguments.

-Sd-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**